



**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO.3633 OF 2023**  
**(Arising out of S.L.P.(CrI.) No.12205 of 2023)**

**MANORANJAN ROUT** . . . **APPELLANT(S)**

**VS.**

**STATE OF ODISHA** . . . **RESPONDENT(S)**

**O R D E R**

Leave granted.

We have heard the learned counsel appearing for the appellant and the learned counsel appearing for the respondent state.

The appellant is being prosecuted for the offence punishable under Sections 20(b)(ii)(C), 25 and 29 of the Narcotic Drugs and Psychotropic Substances Act, 1985. A perusal of the impugned order shows that the learned Judge of the High Court concluded that the appellant was entitled to be enlarged on bail. However, he ended up granting interim bail for 45 days.

The tentative findings recorded by the learned Judge can be summarized as follows:

- (1) By the order dated 5<sup>th</sup> September 2022 passed by the High Court on the earlier bail application

filed by the appellant, while denying the relief of bail, the High Court had directed the disposal of the case within six months. However, no progress has been made in the trial;

(2) The appellant has been in custody since 9<sup>th</sup> April, 2021. Notwithstanding the direction dated 5<sup>th</sup> September 2022 to dispose of the case within six months, only 5 out of 25 witnesses have been examined till date, and

(3) There is a prolonged incarceration of the appellant without disposal of the case.

In short, the High Court was of the view that prolonged incarceration with no prospect of the trial coming to an end makes a case for the grant of bail.

In view of these findings recorded by the learned Judge, a case was made out to grant bail to the appellant till the disposal of the case. Interestingly, after recording these tentative findings, the High Court granted bail only for 45 days by describing it as an interim bail. But after granting the interim bail, as mentioned in the last paragraph of the impugned order, the learned Judge has finally disposed of the bail application. If an order granting interim bail was to be passed, the bail application should have been kept pending.

We may note here that this is the fifth or sixth order which we came across from the same High Court where, after recording a finding that an accused was entitled to be enlarged on bail, the High Court has chosen to grant either interim bail or bail for a short duration.

When a Court concludes that the accused is entitled to be enlarged on bail pending trial, granting bail only for a limited duration is illegal. Such orders violate the right to liberty under Article 21 of the Constitution of India. Moreover, it puts an additional burden on the litigant as he is forced to file a fresh bail application for an extension of the bail granted earlier.

In the circumstances, the appeal must succeed. By modifying the impugned order dated 11<sup>th</sup> August 2023, we direct that the appellant shall be enlarged on bail until the final disposal of the case on the same terms and conditions mentioned in the impugned order.

The appeal is accordingly allowed.

.....J.  
(ABHAY S.OKA)

.....J.  
(PANKAJ MITHAL)

NEW DELHI;  
November 29, 2023.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12205/2023

(Arising out of impugned final judgment and order dated 11-08-2023 in BLAPL No. 7558/2023 passed by the High Court of Orissa at Cuttack)

MANORANJAN ROUT

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

(IA No. 198438/2023 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 198437/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 195346/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 29-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHALFor Petitioner(s) Mr. Haraprasad Sahu, Adv.  
Mr. Pranaya Kumar Mohapatra, AORFor Respondent(s)  
Mr. Prakash Ranjan Nayak, AOR  
Mr. Balaram Nayak, Adv.  
Mr. Animesh Dubey, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

The appellant shall be enlarged on bail till the  
final disposal of the case on the same terms and  
conditions which are mentioned in the impugned order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS(AVGV RAMU)  
COURT MASTER

(Signed order is placed on the file.)